The Tamil Nadu Universities Laws (Amendment) Act, 2024

Act No. 8 of 2024
An Act further to amend the Tamil Nadu Universities Laws.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

PART-I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 2024.

(2) It shall come into force at once.

PART-II.

AMENDMENT TO THE BHARATHIAR UNIVERSITY ACT, 1981.

2. In section 14 of the Bharathiar University Act, 1981, in sub-section (1), in the proviso to clause (ii), for the expression “fifty-eight years”, the expression “sixty years” shall be substituted.

PART-III.

AMENDMENT TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

3. In section 14 of the Bharathidasan University Act, 1981, in sub-section (1), in the proviso to clause (ii), for the expression “fifty-eight years”, the expression “sixty years” shall be substituted.

PART – IV.

AMENDMENT TO THE ALAGAPPA UNIVERSITY ACT, 1985.

4. In section 15 of the Alagappa University Act, 1985, in the second proviso to sub-section (3), for the expression “fifty-eight years”, the expression “sixty years” shall be substituted.
PART – V.
AMENDMENT TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

5. In section 13 of the Manonmaniam Sundaranar University Act, 1990, in sub-section (1), in the proviso to clause (ii), for the expression “fifty-eight years”, the expression “sixty years” shall be substituted.

PART – VI.
AMENDMENT TO THE PERIYAR UNIVERSITY ACT, 1997.

6. In section 14 of the Periyar University Act, 1997, in sub-section (1), in the proviso to clause (ii), for the expression “fifty-eight years”, the expression “sixty years” shall be substituted.

PART – VII.
AMENDMENT TO THE TAMIL NADU OPEN UNIVERSITY ACT, 2002.

7. In section 13 of the Tamil Nadu Open University Act, 2002, in sub-section (1), for the proviso to clause (b), the following proviso shall be substituted, namely : –

“Provided that the Registrar shall retire on attaining the age of sixty years or on the expiry of the period specified in this clause, whichever is earlier;”.

PART – VIII.
AMENDMENT TO THE THIRUVALLUVAR UNIVERSITY ACT, 2002.

8. In section 14 of the Thiruvalluvar University Act, 2002, in sub-section (1), for the proviso to clause (ii), the following proviso shall be substituted, namely : –

“Provided that the Registrar shall retire on attaining the age of sixty years or on the expiry of the period specified in this clause, whichever is earlier;”.

PART – IX.
AMENDMENT TO THE TAMIL NADU TEACHERS EDUCATION UNIVERSITY ACT, 2008.

9. In section 12 of the Tamil Nadu Teachers Education University Act, 2008, in sub-section (1), for the proviso to clause (b), the following proviso shall be substituted, namely : –

“Provided that the Registrar shall retire on attaining the age of sixty years or on the expiry of the period specified in this clause, whichever is earlier;”.

(By order of the Governor)

S. GEORGE ALEXANDER,
Secretary to Government,
Law Department.